

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No.HC.VII-21/2008(Pt.)/11701/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, The Joint Registrar,
Gauhati High Court,
Itanagar Permanent Bench.

Dated Guwahati, 5th December, 2023.

Sub:- **Earned leave.**

Ref:- No. HC(IB)-VIG/01/2023/ dated 22.11.2023.

Sir,

With reference to the above, I am directed to inform you that Shri Tageng Padoh, District & Sessions Judge, Pasighat, East Siang District has been granted **three days earned leave w.e.f. 28.11.2023 to 30.11.2023**, subject to submission of his leave application in prescribed format as well as Leave Admissibility Report at the Gauhati High Court Itanagar Permanent Bench. He may be asked to hand over charge of his Court and Office to the Chief Judicial Magistrate cum Civil Judge (Sr. Division), Pasighat.

Yours faithfully,


JT. REGISTRAR (VIGILANCE)

Memo No. HC.VII-21/2008(Pt.)/11702-11703/A, dated 5.12.2023

Copy to:

1. Shri Tageng Padoh, District & Sessions Judge, Pasighat, East Siang District, Arunachal Pradesh.

✓ 2. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)
